

[Sh. P.P. Kaliaperumal]

provisions of the Constitution of India which stands in the way to reserve Government jobs in proportion to their population so as to render social justice to the people of Other Backward Classes.

**(iii) Need to clear the pending power projects of Kerala State**

SHRI V.S. VIJAYARAGHAVAN (Palghat): Mr. Deputy Speaker, sir, Kerala State faces a lot of difficulties with regard to power. The State does not get enough power to meet even the domestic demands. Low voltage and power cut have become common features. In order to find a solution to this problem, the Government of Kerala have submitted many schemes for the consideration of the Central Government. The Thermal Power Station at Kayamkulam, the Pooyankutty Hydro-electric Project, Brahmappuzha, Diesel Projects at Kasargod and Calicut are some of the important projects among them. Most of these projects still remain on paper either because of the objections from the Department of Environment or because of unresolved problem regarding foreign aid.

I would, therefore, request the Union Government to sanction these projects so that construction work could be started during the current financial year itself. I would also request the Government to get foreign aid from Japan for the Thermal Power Project at Kayamkulam.

**(iv) Need to solve the problems of people displaced due to construction of Tehri Dam in Uttar Pradesh**

[Translation]

SHRI MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government to the demand to rehabilitate the displaced persons of Tehri Dam in Uttar Pradesh.

Since their demands have been lying pending for a long period, the people displaced due to construction of Tehri Dam have gone on fast unto death since the 23rd February.

In order to make the construction of the Dam successful, the people of 105 villages in its vicinity were displaced and rehabilitated in Pathri, Raiwala and Banjarwala villages in 1979. Moreover, 750 families of 14 revenue villages were displaced in Bhaniwala. The displaced persons say that no facility has been provided to them even after so many years. The land given to them for their cultivation is stony and unfit for cultivation. They had been promised to provide land for schools, colleges by the Tehri Water Development Corporation, but they did not get any land.

The displaced people were granted 1500 acres of land at the rate of Rs. 4,000 per acre. The amount of Rs. 4,000 (per acre) was given for irrigation on purposes. The each displaced person was promised to provide 2 acres irrigable land and a plot of 200 square yards for houses, building, but they have not been given any land as yet.

The Government had ordered the Tehri Development Corporation to ensure job for one member of each of the affected families. It was assured that 750 persons would be provided employment. But only 25 persons have been given employment so far.

I, therefore, request that the proposed amenities should be given to the people displaced due to construction of Tehri Dam in Hill Area with immediate effect so that the people may have some relief and lead their life properly.

**(v) Need to provide financial assistance to the Bihar Government for reopening of Ashok Paper Mill in Darbhanga Parliamentary Constituency**

SHRI MOHAMMED ASHRAF ALI FATMI (Darbhanga): Sir, Ashok Paper Mill in my

Darbhanga Parliamentary Constituency has been lying closed for several years causing adverse affect on the livelihood of thousands of families. The State Government is trying to reopen it, but now it is not in a position to invest adequate amount of funds in it. The repairing of outdated machinery, the payment of arrears of electricity bills, strengthening the proper arrangement of railway live upto the factory and payment of the outstanding dues of Banking and Financial Institutions amounting to Rs. 70 crore in total, are yet to be done. The demand of paper in the country is very high.

I, therefore, would like to urge the Central Government to grant central aid to restart the Ashok Paper Mill in Darbhanga.

**(vi) Need to treat 'SAARA' community of Orissa as Scheduled Tribe**

[English]

SHRI SIVAJI PATNAIK (Bhubaneswar): Sir, although the Saaras of Orissa belong to Scheduled Tribes it is not mentioned in the Scheduled Castes and Scheduled Tribes Order (Amendment) Act of 1976 as a result they are deprived of the benefit meant for Scheduled Tribes. In No. 59 of the serial category of the tribes, it is mentioned as Saoria, Savar, Savru, Sahara. Although Savar and Saara are the same but the officials do not recognise it. In spite of repeated representations to no steps seem to have been taken by the Central Governmnet. But the tribal people of 'Saara' continue to suffer.

I would, therefore, urge upon the Central Governmnet to make necessary corrections and instruct the Orissa Government to treat the Saara tribe as a Scheduled Tribe.

**(vii) Need to reveiw the decision to provide land belonging to Kandla Port Trust to Cargill Multinational Company for preparation of salt**

[Translation]

SHRI MANJAY LAL (Samastipur): Mahatma Gandhi, the Father of the Nation, had started his

Dandi March in 1930 from the Sabamati Ashram in Gujarat to launch his salt Satyagrah and he had got success too. But today despite the protest from Kandla Port Trust, the Gujarat Government has decided to provide 15 thousand acres of land belonging to Kandla Port Trust in Gujarat to one of the greatest American Multi-National Companies Cargill to produce salt. Today, more than two lakh people of the country are employed in salt industry. With the producing of salt by the Cargill Company, all the labourers would be rendered jobless.

I, therefore, request the Central Government to cancel the decision of granting 15 thousand acres of land belonging to Kandla Port Trust to U.S. Cargill Company in the interest of the nation.

**(viii) Need to regularise services of seasonal Khalasis working under Eastern Rivers Circle, Central Water Commission, Bhubaneswar, Orrissa**

[English]

DR. KARTIKESWAR PATRA (Balasore): Sir, I draw the attention of the Central Governmnet regarding agitation of 246 seasonal Khalasis working under Eastern Rivers Circle, Central Water Commission, Bhubaneswar for their regularisation of service.

The seasonal Khalasis in Central Water Commission are normally offered five or six months engagement in every year. But in the Eastern River Circle, Bhubaneswar only 89 days, work was provided and thereafter out of 246 seasonal Khalasis, 121 were offered engagement for 7 to 17 days on daily wage basis. It indicates that work is there but the Department desires to get the job done paying only daily wages. This is discriminatory and exploitive and unfair labour practice. Many of the Khalasis have been engaged as seasonal Khalasis for more than 20 years and gathered experience in assisting the flood forecasting and other works done in the Central Water Commission. The